

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,

Judicial Magistrate, Vadipatti

Dated this the 24th day of August 2020

Cr.No.1668/2020

Cr.M.P.No.1415/2020

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Karnan (Aged 38/2020)

S/o.Karmegam.

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Petitioner/Accused

/Vs/

State through the Inspector of Police,

Vadipatti PS.Cr.No.1668/2020

U/s.147,294(b),323,324,506(1) IPC

4 TNPHW Act

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Respondent/Complainant

**Accused Remanded on 20.08.2020**

This Bail petition U/s.438 Cr.P.C filed by Tr.Kumaravel Raja Advocate for the Petitioner/Accused and of A.P.P. for the State side, this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused is innocent and the case is falsely implicated. Hence, prayed for bail. The prosecution in their reply stated that the case is in preliminary stage of investigation and if he released on bail, he will tamper with the evidence and witnesses also will be absconded. Thus, it will tamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 20.08.2020. By considering the nature of this case, this court is inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Further with in Four weeks from the lifting of Lock-down the accused shall appear before this Court and shall execute a bond for sum of Rs.10,000/- with two sureties.

2. After that the accused should appear before the respondent police station, Vadipatti PS daily at 10.00 AM and 5.30 PM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 24<sup>th</sup> day of August 2020.

(Sd) T.Sindhumathi,  
Judicial Magistrate,  
Vadipatti.